

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD

----

R.A.92/1994

in

O.A.1189/94

Dt. of order: 23.03.1995

Between

N.Johan Mosha

.. Applicant

and

1. Railway Board rep by its  
Secretary  
Rail Bhavan, New Delhi.

2. The General Manager  
SCRly, Rail Nilayam  
Secunderabad (AP)

3. The Divisional Railway Manager  
SCRly, Vijayawada Dvn  
Vijayawada

.. Respondent

Counsel for the Applicant :: Mr J.M.Naidu

Counsel for the Respondents :: Mr C.V.Malla Reddy

CORAM: HON'BLE SHRI A.V. HARIDASAN, MEMBER (JUDL.)

HON'BLE SHRI A.B. GORTHI, MEMBER (ADMN)

As per

ORDER

Hon'ble Sri  
A.V.Haridasan(J) (By Circulation)

The applicant in the OA has filed this review application, praying for a review of the order on the ground that, had the Judgement of this Bench in OA 1084/93 ~~been~~ been brought to the notice of the Bench, this order in OA 1189/94 would have been different. He has annexed a copy of the Judgement in OA1084/93.

2. The facts and circumstances in OA 1084/93 are entirely different from those of OA 1189/94 filed by the applicant. So, even if the order in OA1084/93 had been brought to the notice of the Bench, the decision would not have been different. There is absolutely no reason to review the order passed in OA 1189/94. The order is a reasoned one and it does not

(12)

RA 92/94 in OA 1189/94

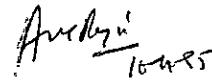
Page :2:

suffer from any infirmity such as error apparent on the face of the record or erroneous interpretation of any rules or <sup>now</sup> ~~Rulings~~ events. The material/sought to be brought to the notice had no relevance to the decision in CA 1189/94. Therefore, the Review application is devoid of merit and the same is rejected by circulation.

  
(A.B. GORTHI)  
Member (Admn)

  
(A.V. HARIDASAN)  
Member (Judl.)

Dated: March, 1995

  
Anubhav  
DEPUTY REGISTRAR (J)

 mvl



1. The Secretary, Railway Board,  
Rail Bhavan, New Delhi
2. The General Manager,  
South Central Railway,  
Railnilayam, Secunderabad.
3. The Divisional Railway Manager,  
South Central Railway,  
Vijayawada Division,  
Vijayawada.
4. One copy to Mr.J.M.Naidu, Advocate,  
CAT, Hyderabad.
5. One copy to Mr.C.V.Malla Reddy, Addl.CGSC,  
CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

TYPED BY  
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER (3)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (1)

5.4.95  
DATED 23.3.95

ORDER/JUDGMENT

~~M.T.NG/R.P.NO./C.P.NO.~~ 92/94

in

D.A.NO. 1189/94

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

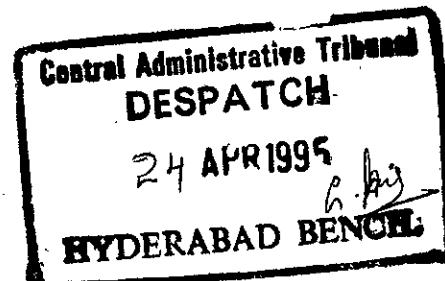
Rejected/Ordered.

No order as to costs.

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*no spare copy*

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